

TO BE PUBLISHED IN PART II SECTION 3(1) OF THE GAZETTE
OF INDIA

Government of India
Central Board of Direct Taxes

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New Delhi, the 25th October, 1986.

NOTIFICATION
(INCOME TAX)

No. 6988 (W.No.261/29/86-III): In exercise of the powers conferred by sub-section (1) of Section 122 of the Income-tax Act, 1961 (43 of 1961); Section 9 of Wealth-tax Act, 1957 (27 of 1957); Section 8 of the Gift-tax Act, 1958 (18 of 1958) and in suppression of all previous notifications in this regard the Central Board of Direct Taxes hereby directs that the Appellate Assistant Commissioner of Income-tax of the Ranges specified column (1) of the Schedule below, shall perform their functions in respect of all the persons and the income/wealth/gift assessed to income-tax/wealth-tax/gift-tax in the Income-tax Circle, Ranges and Districts specified in the corresponding entry in column (2) thereof excluding all persons and income/wealth/gift assessed to Income-tax/Wealth-tax/Gift-tax over which the jurisdiction vests with the Commissioner of Income-tax (Appeals):

SCHEDULE

Ranges with Head Quarters	Income-tax Circles, Ranges & Districts
1	2
1. Appellate Assistant Commissioner of Income-tax, Range-I, Bangalore.	1. Circle-I, Bangalore. 2. Foreign Section, Bangalore. 3. Company Circles-I to VII, Bangalore 4. Trust Circle, Bangalore. 5. Film Circle, Bangalore. 6. Bellary Circle, Bellary. 7. Hospet Circle, Hospet.
2. Appellate Assistant Commissioner of Income-tax, Range-II, Bangalore.	1. Circle-II, Bangalore. 2. Survey Circles, Bangalore. 3. Mysore Circle, Mysore. 4. Mandya Circle, Mandya 5. Hassan Circle, Hassan. 6. Tumkur Circle, Tumkur. 7. Central Circles, Bangalore. 8. Investigation Cir., Bangalore. 9. Circle-IV, Bangalore.

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| 3. Appellate Assistant Commissioner of Income-tax, Range-III, Bangalore. | 1. Circle-III, Bangalore.
2. Salary Circle, Bangalore.
3. Kolar Circle, Kolar.
4. Chickmagalur Circle, Chickmagalur.
5. Udipi Circle, Udipi.
6. Coorg Circle, Mercara.
7. Mangalore Circle, Mangalore.
8. E.P.-cum-Income-tax Circle, Bangalore (Income-tax/Wealth-tax/Gift-tax cases)
9. Raichur Circle, Raichur.
10. Gulbarga Circle, Gulbarga. |
| 4. Appellate Assistant Commissioner of Income-tax, Dharwar Range, Hubli. | 1. Hubli Circle, Hubli.
2. Dharwar Circle, Dharwar.
3. Gadag Circle, Gadag.
4. Shinoga Circle, Shinoga.
5. Chitradurga Cir., Chitradurga.
6. Karwar Circle, Karwar.
7. Davangere Circle, Davangere. |
| 5. Appellate Assistant Commissioner of Income-tax, Belgaum Range, Belgaum. | 1. Belgaum Circle, Belgaum.
2. Bijapur Circle, Bijapur.
3. B. galkot. |
| 6. Appellate Assistant Commissioner of Income-tax, Panaji Range, Panaji. | 1. Panaji Circle, Panaji.
2. Margao Circle, Margao. |

2. Whereas the Income-tax Circle, Ward or District or part thereof stands transferred by this Notification from one range to another range, as appeals arising out of the assessments made in that Income-tax Circle, Ward or District or part thereof and pending immediately before the date of this notification before Appellate Assistant Commissioner of the Range from whom that Income-tax Circle, Ward or District or part thereof is transferred, shall from the date this notification takes effect be transferred to and dealt with by the Appellate Assistant Commissioner of the

range to whom the said circles, ward or District or part thereof is transferred.

This Notification shall take effect from 1-10-1986.

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(Sunder Paul)
Under Secretary
Central Board of Direct Taxes

To

The Manager,
Govt. of India Press,
Mayapur, New Delhi.

Copy to: In exercise of the powers conferred by sub-section 2A of Section 4 of 1958 (34 of 1953), the Central Government has appointed the Appellate Assistant Commissioner of Income-tax, Range-III, Bangalore as the Appellate Controller of Estate Duty, Bangalore in respect of Estate Duty appeals over which the jurisdiction do not vest with the Appellate Controller of Estate Duty (Commissioner of Income-tax (Appeals)-III, Bangalore) with effect from 3.1.1983 as per Notification No. 59/82/F.No. 307/11/82-ED dated 28.12.1982 issued by the Central Board of Direct Taxes, New Delhi. Hence the Appellate Controller of Estate Duty, Bangalore (AEO Range-III, Bangalore) will have jurisdiction over estate Duty appeals against orders passed by all Assistant Controller of Estate Duty within the jurisdiction of the Controller of Estate Duty, Bangalore other than the Estate Duty appeal in respect of which the jurisdiction vests with the Commissioner of Income-tax (Appeals).

To

The Manager,
Government of India Press,
Mayapur, New Delhi.

Copy to :

1. The Chief Commissioner (Adm.) & Commissioner of Income-tax, Karnataka-I, Bangalore.
2. The Registrar, Income-tax Appellate Tribunal, Bombay.
3. A.D.I. (RSAP) Bulletin, New Delhi.
4. Ad.VI/D.P. Sections.
5. ITDC Section.
6. The Joint Secretary & Legal Adviser, Ministry of Law, Shashtri Bhavan, New Delhi.

Sunder Paul
(Sunder Paul)
Under Secretary
Central Board of Direct Taxes